

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**PRINCIPAL BENCH**

**IN THE MATTER OF:**

M/s. Shakti Hotels Pvt. Ltd.

**And**

Securocup Securities India Pvt. Ltd.

**CP/CA No. 350/2015**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 391-394, 100-104 of the Companies Act**

**Coram:**

**Order delivered on 16.02.2018**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RD(NR), Delhi	:	Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt.	:	Mr. Omkar Singh for Ms. Lakshmi Gurung, Advocate
For OL (Delhi)	:	Mr. Ajeyo Sharma for Mr. Amish Tandon, Adv.

**ORDER**

On behalf of Ms. Lakshmi Gurung, standing Counsel for the Income Tax Department, a request for adjournment has been made on the ground that she is not well.

However, the record shows that Income Tax Department has not filed its report. Report shall be filed before the next date of hearing with a copy in advance to the Counsel for the petitioner. No further adjournment for filing of report shall be granted. Objections have been filed by the RD and the same shall be heard on the next date of hearing.

List the matter on 5<sup>th</sup> March, 2018.

  
**(M. M. KUMAR)  
PRESIDENT**

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**